

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:4309  
ANSWERED ON:19.05.2006  
PENDING POWER PROJECTS IN GUJARAT  
Patel Shri Jivabhai Ambalal;Thummar Shri Virjibhai

**Will the Minister of POWER be pleased to state:**

- (a) the details of the proposals of power projects in Gujarat pending for sanction with the Union Government; and
- (b) the reasons for delay in sanctioning these projects?

**Answer**

THE MINISTER OF POWER ( SHRI SUSHILKUMAR SHINDE )

(a) & (b) : As per the Electricity Act, 2003, there is no requirement of license for thermal generation. However, the schemes for setting up hydro generating stations by any generating company involving an estimated capital expenditure exceeding the following sum shall be submitted for concurrence of Central Electricity Authority, namely:

1. Rupees two thousand five hundred crores, provided

(i) the scheme is included in the National Electricity Plan (NEP) as notified by the Authority under Sub-section (4) of Section 3 of the Act and the scheme conforms to the capacity and type (run of river/storage) as mentioned in the NEP;

(ii) the site for setting up the hydro generating station has been allocated through the transparent process of bidding in accordance with the guidelines issued by the Central Government under Section 63 of the Act.

2. Rupees five hundred crores for any other scheme not covered by clause

(i) and (ii) to Para 1 above.

Planning Commission has delegated full powers to State Governments for approval of power projects in the State Sector without any ceiling. Clearance from Planning Commission required only to those hydroelectric projects where inter-State issues are involved.

No proposal from Government of Gujarat is pending with Central Electricity Authority for according Techno-Economic Clearance.